

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1359/2021

This the 09th day of September, 2021

HON'BLE MR. ANAND MATHUR, MEMBER (A)



1. Bashir Ahmad Sheikh, aged 53 years, S/o Ghulam Hassan Sheikh, R/o Pinglish, Tral, Pulwama, Kashmir.
2. Syed Rifat Ara aged 51 years, D/o Syed Abdul Rashid, R/o Pehru Anantnag, Kashmir.

.....Applicants

(Advocate:- Mr. Zaffar Qadri)

Versus

1. Union Territory of Jammu & Kashmir, through Commissioner/Secretary Skill Development/Technical Education, Civil Secretariat, Jammu/Srinagar.
2. Director, Skill Development, J&K, Kashmir, Srinagar.
3. Deputy Director, Skill Development, Srinagar.
4. Principal/Superintendent ITI, Anantnag.
5. Principal/Superintendent ITI Tral, Pulwama.

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**ORDER
[ORAL]**

Learned counsel for the applicants wishes to withdraw the O.A. with liberty to file afresh.

2. Accordingly, in view of the statement made by the learned counsel for the applicants, the O.A. is dismissed as withdrawn with liberty to the applicant to file afresh, if the cause of action persists.

**(ANAND MATHUR)
MEMBER (A)**

Kdr/Arun